

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No. 217- IA/73(AHM) 2022
ITEM No. 218- IA/92(AHM) 2022
ITEM No. 219- IA/485(AHM) 2022
In
CP(IB) 321 of 2020

Proceedings under Section 7 IBC

IN THE MATTER OF:

Bank of Baroda

.....Applicant

V/s

Sintex Prefab & Infra Ltd

.....Respondent

Order delivered on 06/02/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant : Mr. Monaal Davawala, Adv.

For the Suspended Management : Mr. Arjun Sheth, Adv.

ORDER

Learned Counsel for the RP Mr. Monaal Davawala seeks time to take instructions in the matters from all the financial creditors as well as SRA in light of the judgment of the Hon'ble Delhi High Court ***Tata Steel BSL Limited Vs. Venus Recruiter Private Limited & Ors.***

Re-list on 19.04.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)